

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.3681

TO BE ANSWERED ON THE 22<sup>ND</sup> DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

AMENDMENT IN ORDERS

3681. SHRI J.C. DIVAKAR REDDY:  
SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Andhra Pradesh has forwarded any proposal to the Union Government for amendment in Presidential Order Para (4) (Regulation of Admission) Orders of 1974 and Para (7) (Organisation of Local Cadres and Regulation of Direct Recruitment) of 1975 to facilitate the people of Andhra Pradesh for educational and employment purpose for those who opt and shift to Andhra Pradesh from Telangana before 2<sup>nd</sup> June, 2017 to avail the local status in Andhra Pradesh; and

(b) if so, the details thereof and the action taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Yes Madam. A proposal to amend the orders of President of India for Para (4) (Regulation of Admission) of 1974 and Para (7) (Organisation of local cadres and regulation of direct recruitment) Order of 1975 has been received from the State Government of Andhra Pradesh. The proposal is under examination.

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